

HIGH COURT OF SIKKIM
Record of Proceedings**Suo Motu Transfer Petition (Civil) No. 10/2019**

SONAM DOMA BHUTIA PETITIONER (S)
VERSUS
CHIEF SECRETARY & ORS. RESPONDENT (S)

Date: 28/08/2019

CORAM:

HON'BLE MR. JUSTICE VIJAI KUMAR BIST, CJ.

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1. The learned District & Sessions Judge, Special Division-1, Sikkim at Gangtok (I/C) has sent a letter bearing reference No.119/D&SJ(SPL-DIV-I) dated 21.08.2019 along with the copy of the order dated 20.08.2019 passed in Title Appeal No.02/2017 (*Sonam Doma Bhutia Versus Chief Secretary and others*) in which he has expressed his inability to proceed with the matter as his wife is the Counsel appearing for the Respondents No.4 & 5.

2. In my view he has rightly shown his inability to proceed with the matter.

3. Considering this fact the Transfer Petition is allowed.

4. Accordingly, it is directed that Title Appeal No.02/2017 (*Sonam Doma Bhutia Versus Chief Secretary and others*) be transferred from the Court of learned District & Sessions Judge, Special Division-I, Sikkim at Gangtok (I/C) to

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the Court of learned District & Session Judge, Special Division-II, Sikkim at Gangtok.

5. Let a copy of this order be sent to the learned District & Sessions Judge, Special Division-I, Sikkim at Gangtok and to the learned District & Sessions Judge, Special Division-II, Sikkim at Gangtok forthwith.

6. This Suo Motu Transfer Petition is, accordingly, disposed of.

Chief Justice
28.08.2019

Index : Yes / No
Internet : Yes / No
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